

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 138(ND) 2018

CORAM:

**PRESENT: SMT.DEEPA KRISHAN
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
12.02.2018**

**NAME OF THE COMPANY: Parsvnath Developers Ltd. Vs. Savemax
Wholesale Club Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner:	Mr. Rajesh P., Mr. Abhishek Chhabra, Advocates
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For the Respondent:	None
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ORDER

Report in respect of service effected at the registered office of the Corporate Debtor reflects that the same has not been delivered. The Petitioner has still not received back the returned envelope. Let the same be placed on record on being received. Steps be taken to serve the Corporate Debtor through its Directors as well through the process of the Bench returnable on 7th March, 2018.

-s-d-1

**(Deepa Krisnan)
Member (T)**

-s-d-1

**(Ina Malhotra)
Member (J)**